

General Order No.....181...../2020

In view of direction contained in Hon'ble Court's letter no. 31194-31230/A.D. (Misc.) Section dated 02.08.2020 regarding functioning of courts in present situation of pandemic (COVID- 19) Corona positive cases found in different Judgeships, it is hereby ordered that the matter of Release/Remand in Criminal matters only shall be taken up through virtual mode from the residences of Judicial Officers for further seven days w.e.f. 05.08.2020 to 11.08.2020.

There should be no physical presence of any person within the court campus unless it is completely unavoidable. All the Judicial Officers shall remain present at headquarter and no officer shall leave the headquarter without prior permission of the concerned authority. **Fresh remand will be done by concerned officers of their respective courts.**

All 3rd grade and 4th grade staff are also directed to remain present at their residences in the headquarter.

The Nazir, Civil Court, Vaishali is directed to ensure the extensive sanitization of the Court premises as well as Courts and Offices.

Inform all concerned.

sal/-
District & Sessions Judge,
Vaishali at Hajipur.
04 -08-2020

Office of the District & Sessions Judge, Vaishali at Hajipur.

Memo No.....618...../Admn. Dated 04 /08/2020

Copy forwarded to All Judicial Officers / Nodal Officer / System Officer / District Magistrate / Superintendent of Police / Jail Superintendent / Civil Surgeon / P.P. / G.P. / Secretary, Bar Association / Secretary, Advocate Association, Vaishali at Hajipur for information and needful.

SK
Incharge Administration,
Civil Court, Hajipur.
04 -08-2020.